

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-398/ND/2020**

IN THE MATTER OF:

Ajay Singh @ Ajay Chauhan

...PETITIONER

Vs.

M/s. Trim India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 14.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C. :

**For the Respondent/ Corporate-debtor :Ms. Mahima Benipuri, Ms.
Rhea Luthra, Mr. Pradeep
Dahiya, Advocates**

ORDER

Both the sides are present. The learned counsel Ms. Mahima appearing on behalf of the corporate-debtor consented and received the notice and also undertakes to file the vakalatnama. The learned counsel appearing on behalf of the operational-creditor undertakes to serve the copy of the petition in course of day or by tomorrow. The learned counsel appearing on behalf of the operational-creditor is directed to serve the same and the corporate-debtor is directed to file the reply within two weeks from the date of receipt of the main application after serving advance copy upon the operational-creditor and operational-creditor is thereafter directed to file the rejoinder if any, within one week from the date of receipt of reply. Matter is adjourned to 13.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**